

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).6174/2012

(From the judgement and order dated 13/06/2012 in CRLA No.260/2011, of The
HIGH COURT OF BOMBAY AT AURANGABAD)

PRAMOD BHANUDAS SOUNDANKAR

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(With appln(s) for bail and office report)

Date: 19/10/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Mr. Jayant Bhushan, Sr. Adv.
Mr. Shivaji M. Jadhav, Adv.
Mr. Rishi Jain, Adv.
Ms. Smitakshi Talukdar, Adv.
Ms. Divya Sharma, Adv.
Ms. Astha Deep, Adv.
Ms. Smita Rajmohan, Adv.

For Respondent(s) Mr. Sanjay V. Kharde, Adv.
Ms. Asha Gopalan Nair, Adv.

UPON hearing counsel the Court made the following
O R D E R

Counter affidavit may be filed within two weeks.

List thereafter.

| (DEEPAK MANSUKHANI)
| Court Master

| (M.S. NEGI)
| Court Master